

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No.100/4232/2016

**Reserved On:02.01.2017
Pronounced on:03.01.2017**

HON'BLE MS. NITA CHOWDHURY, MEMBER (A)

Bal Singh (Postal Pensioner)
(Aged about 66 years)
R/o Village Medapur (JATOLA)
Post Office, Asaoti,
Tehsil & District Palwal (Haryana State)Applicant

(By Advocate: Shri G.S. Lobana)

Versus

1. Union of India,
Through Secretary,
Ministry of Health & Family Welfare,
Nirman Bhawan,
New Delhi-110 011.

2. Additional Director (HQ),
Central Govt. Health Scheme,
Sector-XII, R.K. Puram,
New Delhi-110022.Respondents

(By Advocate: Ms. Anupama Bansal)

ORDER (ORAL)

Learned counsel for the applicant pressed his case with regard to issuance of permanent CGHS Pensioners Card to the applicant, who is a retired Sub Postmaster, NH-3, Faridabad and his wife, to enable them to get much needed medical treatment in their old age. Applicant appeared before the Additional Director (HQ), respondent No.2 to extend the benefit of CGHS card, but was handed over a copy of Memo dated 01.08.1996 denying the benefit of CGHS facilities.

2. The applicant is seeking quashing of the aforesaid Memo dated 01.08.1996 in view of the order passed in OA No. 2834/2015, dated 20.07.2016, which was disposed of with the following directions:-

"10. Accordingly, this OA is disposed of with the direction to the direction to the respondents that they will issue appropriate orders in respect of applicant and his dependent family members for issue of a permanent CGHS card as per decision in the aforesaid SLP within a period of three months and issue on yearly basis CGHS card as per their own order dated 30.11.2015 to the applicant, if not already issued within a period of one month. No costs."

3. Similarly, on 22.12.2016, the following order was passed by the Tribunal:-

"It is also pointed out that in similar 50 cases, similar orders have been passed and he requested the case may be disposed of by directing the respondents to consider and pass orders in the same vein.

I also take note of the argument of the learned counsel for the applicant that in case a full-fledged proceeding is initiated and the gamuts are followed, it will mean harassment to his client, in view of the order already passed."

4. In view of the order passed in OA No.2834/2015 quoted above, it is clear that the applicant and his dependent family members are entitled for issue of a permanent CGHS card. Accordingly, the respondents are directed to issue a permanent CGHS card in respect of applicant and his wife, as per their own order dated 30.11.2015 immediately as applicant is a pensioner. They shall do so, within a period of 6 weeks to the presenting of the copy of this order to them, along with the representation preferred by the applicant.

4. The OA is hereby allowed. No costs.

**(NITA CHOWDHURY)
MEMBER (A)**

Rakesh